

Draft CERC(Terms and Conditions of Tariff) (First Amendment) Regulations, 2020

Submission of Company I 4d (Point Com

Lalitpur Power Generation Company Ltd (Bajaj Group)



Preliminary Observations:

- Lalitpur Power Generation Company Ltd. (LPGCL), a Bajaj Group Company welcomes such step as it will ensure readiness of the tariff mechanism to determine supplementary capacity charges and supplementary Energy Charges for Emission Control System (ECS)
- A proactive step giving regulatory certainty to ensure financial resources for implementing ECS & provide the necessary regulatory certainty especially in the backdrop of Covid-19 Pandemic.
- The presentation highlights the four major components :
 - 1. ROE on investment in ECS
 - 2. O&M
 - 3. AEC
 - 4. Limestone purity & consumption
- We have also filed our detailed comments with the required reasoning.
 Hon'ble Commission may please also consider the same.



ROE on investment for compliance of Emission Control System(ECS)

Item	CERC proposed Amendment	LPGCL Suggestions/ Reason
ROE on FGD Investment (Amendment of Regulation 30 (Principal Regulation)	ROE on the investment of FGD equivalent to return on debt instead of return on equity.	Regulation i.e 15.5%. Introduction: As per Regulation 30 (2), Normative ROE (15.5%) is permissible for additional capitalisation due to change in law which has

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ROE on FGD Investment (Amendment of Regulation 30 of the Principal Regulation)	ROE on the investment of FGD equivalent to return on debt instead of return on equity.	 Since, installation of FGD will be a long gestation project and ROE is not provided during construction phase, higher Return on Equity post commissioning is very much required. Lowering of ROE is likely to result in decline in cash flows from operations due to reduction in revenue and will hit the profitability. The equity IRR and project IRR will further reduce. Risk free returns and Equity Risk Premium (ERP) are two key determinant in Capital Asset Pricing Model (CAPM) which is followed by Hon'ble Commission. If we consider risk free return of around 7% then ERP works out to 4% which does not commensurate with the risk involved (cost of debt of IPPs is around 11%). Since, ROE is proposed at the same rate of cost of debt, there will be no incentive for generators to reduce cost of debt.

ROE on investment for compliance of Emission Control System (ECS)

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ROE on FGD Investment (Amendment of Regulation 30 of the Principal Regulation)	ROE on the investment of FGD equivalent to return on debt instead of return on equity.	generator and varies widely from one generator to other. This will lead to 'variable ROE'. For example, CPSUs borrows at 7.5% where as IPPs borrow at 11-12%.

O&M expenses on Emission Control System (ECS)

Item	CERC proposed Amendment	LPGCL Suggestions/ Reason
Normative O&M expenses on account of Emission Control System (Amendment of Regulation 35 of the Principal Regulation)	O&M expenses on ECS- 2% of the hard cost with escalation 3.5% /year	 Suggestion: O & M expenses for ECS may be provided as 4% of the admitted hard cost to bring parity with the plant O&M. The O&M expenses proposed in the amendment for ECS is inadequate because of: 1. Main plant O & M expenses as percentage of the CERC benchmark hard capital cost works out to be around 3.5% for a typical 3x660 (1980 MW) power plant excluding IDC & IEDC. 2. FGD is extremely maintenance prone equipment compare to main plant due to handing of Sulphur and other highly corrosive substances. Therefore, O&M expenses on account of FGD should be at par if not more than the main plant O&M expenses.

O&M expenses on account of Emission Control System (ECS)

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Normative O&M expenses on account of Emission Control System (Amendment of Regulation 35 of the Principal Regulation)	O&M expenses on account of emission control system-2% of the admitted capital expenditure (excluding IDC & IEDC) with escalation annually @ 3.5%	 A sizeable number of equipment installed for the emission control system are likely to be imported therefore sensitive to forex fluctuations. The lime handling system including gypsum disposal system is subjected to very tough running conditions and wear & tear and failures. Additional system required to handle waste water having very high chloride level and zero liquid discharge It requires additional infrastructural support like construction of a dedicated road and gate for trucks carrying gypsum to facilitate smooth operation. Further, Simultaneous commissioning of FGD by majority Generators in 2022 may pose a challenge for sale/disposal of Gypsum as a by-product. In case Gypsum is not sold then cost of disposal and storage of the same should be provided.

Aux. Energy Consumption on account of Emission Control System (ECS)

Item	CERC proposed Amendment	LPGCL Suggestions/ Reason
Aux. Energy Consumption for wet limestone based FGD system (Amendment of Regulation 49 of the Principal Regulation)	Aux. Energy Consumption for wet limestone based FGD system proposed as 1%	 Suggestion: AEC for emission control system to be provided as 1.5% The AEC proposed in the amendment for ECS is inadequate because of: 1. AEC of 1% has been proposed at full load without considering average PLF of thermal power stations at national level which was 56% in 2019-20. 2. Additional power consumption on account of cooling water for FGD. 3. Additional power consumption on account of pumping and treatment of makeup water. 4. Existing AEC will increase on account of various common services for ECS.

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Aux. Energy Consumption for wet limestone based FGD system (Amendment of Regulation 49 of the Principal	Aux. Energy Consumption for wet limestone based FGD system proposed as 1%	5. Due to scarcity of water at many places in India, Emission control system will require installation of RO plant / ZLD Crystallizer system whose operation will consume additional power. 6. AEC is dependent upon the quality of limestone as well as the quality of coal which are uncontrollable factors for generators. Uncertainty over purity of lime stone and sulphur content of coal has to be considered by Hon'ble Commission while deciding the AEC of ECS Further, the Regulation-6B of the IEGC 4th amendment Regulations 2016 provides for adjustment of porms of
Regulation)		Regulations, 2016 provides for adjustment of norms of operation (HR, AEC etc.) for the power plant systems other than emission control system. According the IEGC is required to be amended to incorporate adjustment of Aux Energy Consumption for emission control systems proposed in these draft regulations.

Specific limestone consumption/Purity on account of Emission Control System (ECS)

Item	CERC proposed Amendment	LPGCL Suggestions/ Reason
Specific limestone consumption and Purity (Amendment of Regulation 49 of the Principal Regulations)	Considering limestone purity as 90% thus effecting the specific lime stone consumption and Aux. Power Consumption	Suggestion: Hon'ble Commission may provide a suitable formula ranging from 75-90% purity of lime stone based on the availability and purity of limestone in the region where the power plant is located. Accordingly, the Aux. Energy Consumption and limestone consumption may be decided for different purity range. The propose limestone purity of 90% is extremely difficult to get due to following reasons: 1. The purity of limestone varies from one geographical region to other. 2. The purity of limestone is beyond the control of the generators. In India, most of the limestone is available in eastern part and has purity less than 85%. The high purity limestone is used by the cement manufactures and it is apprehended that the power plants may have to use low quality limestone.

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Specific limestone consumption and Purity (Amendment of Regulation 49 of the Principal Regulations)	Considering limestone purity as 90% thus effecting the specific lime stone consumption and Aux. Power Consumption	Specific limestone consumption: 3. The specific limestone consumption is extremely sensitive to the factor like technology of FGD, the sulphur content in coal, the reactivity of limestone and the PLF of the power plant. 4. The lime stone consumption based on 85% purity with different sulphur content in coal of GCV of 3300 Kcal/kg at normative HR is calculated below:			of nt sulphur		
		Sulphur (%)	<0.4	0.4-0.5	0.5-0.6	0.6-0.7	0.7-0.8
		Lime stone consumption	12	15	18	20	24

Initial spares on account of Emission Control System (ECS)

Item	CERC proposed Amendment	LPGCL Suggestions/ Reason
Initial Spares (Amendment of Regulation 23 of the Principal Regulation)	Initial spares as 4% for emission control system (FGD) similar provision as provided for main plant in Principal Regulations.	Suggestion: Initial spares required for FGD may be revised upward to 5% of the Hard Cost in view of the following: 1.FGD is being introduced in India only first time and the data for consumption of spares is not available. 2.FGD will handle very corrosive and abrasive material. The life of spares will surely be less compare to BTG and BOP. The Hon'ble Commission may consider initial spares @ 5% till sufficient data is available for determining the normative value of initial spares. It is felt that percentage may go up due to nature of material that FGD will handle. It is requested that a cut-off time of 5 years after successful commissioning of FGD may be provided.

Interest on Working Capital on account of Emission Control System (ECS)

Item	Amendment	Reason
Interest on Working Capital (Amendment of Regulation 34 of the Principal Regulations)	Working capital same as main plant except point (ii) Advance payment for 30 days towards cost of coal or lignite and limestone for generation corresponding to the NAPAF	Suggestion: Hon'ble commission may add the point (ii) as Advance payment for 30 days towards cost of limestone for generation corresponding to the normative annual plant availability factor. If we compare the working capital provided for generating station in the Principal Regulation vis-à-vis emission control system then it can be clearly seen that point (ii) Advance payment for 30 days towards cost of coal or lignite and limestone for generation corresponding to the normative annual plant availability factor has escaped attention of the Hon'ble Commission in respect of emission control system. As it is clear from statement of reasons of proposed first amendment, Hon'ble Commission has proposed the similar component of working capital for ECS.



Thank You

